

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC -1": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No.7051/Del/2019
Asstt. Year 2011-12

Gaurav Sharma, BH-422, East Shalimar Bagh, Delhi – 110 088 PAN BKKPS9195K	Vs.	ITO Ward-19(4) New Delhi.
Respondent		(Respondent)

Assessee by:	Shri Shyam Sunder, Advocate
Department by:	Shri Sanjiv Mahajan, Sr. DR
Date of Hearing	25/01/2021
Date of pronouncement	/01/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 30th March 2017 of the Ld. CIT(A)-12, New Delhi relating to assessment year 2011-12.

2. Ld. Counsel for the assessee at the outset filed an application requesting for withdrawal of the appeal on the ground that assessee has opted for Vivad Se Vishwas Scheme, 2020. In absence of any objection from the side of the Ld. Sr. DR the

request of the assessee seeking withdrawal of the appeal is allowed.

3. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal of the assessee is consigned to record and for statistical purposes is treated as dismissed.

**Order pronounced in the open court at time of hearing
itself i.e. on 25th January, 2021.**

sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 25/01/2021

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1. Applicant
2. Respondent
3. CIT

4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi